

REGISTRATION OF DEEDS BENGAL ACT 1847

ACT No XVIII OF 1847

(Rep., Act 16 of 1864)

[27<sup>th</sup> November, 1847.]

*Passed by the Hon'ble the President of the Council of India in Council on the 27<sup>th</sup> November, 1847, with the assent of the Right Hon'ble the Governor General of India.*

*An Act for curing the invalidity in the registration of Deeds arising from the fact of having been registered by persons not duly appointed or on other than Court days.*

**WHEREAS** instances have occurred of persons exercising the office of Register of Deeds who have not been duly appointed, and whereas in some cases registration of Deeds has been made on other than court days, that is on days other than those on which the Zillah or City Court has been open for business, and doubts may therefore arise as to whether the registration of any Deed registered by such persons not duly appointed, or registered on other than a Court day, is valid in law:

I. It is therefore hereby enacted, that acts which may have been done in that capacity in any Zillah, subject to the Presidency of Bengal, by persons who have had charge of the office or Register of Deeds without being duly appointed to the said office, shall be and shall be taken to have always been as valid in law as such acts would have been if the said persons had been duly appointed to have charge of the said office.

II. And it is enacted, that all acts which may have been done on other than Court days by the Register of Deeds, or by the person having charge of the office without being duly appointed, in any Zillah subject to the Presidency of Bengal, shall be and shall be taken to have always been as valid in law as such acts would have been if they had been done on a Court days.

---

